

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19309/2017

(Arising out of impugned final judgment and order dated 17-11-2016 in WC No. 32837/2002 passed by the High Court Of Judicature At Allahabad)

ANIL KUMAR GOEL & ANOTHER

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

Date : 20-01-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Prdeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Mrs. Mansi Gujpta, Adv.
Mr. Moazzam Ali, Adv.
Mr. Wazir Singh Malik, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s) Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for Respondent No.2, let the matter be adjourned for two weeks.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER